

LOK SABHA

Friday, March 8, 1968/Phalgun 13, 1889
(Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

BAN ON SENAS

*509. SHRI SHIVA CHANDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to ban the Shiva Sena, Lachet Sena and other such voluntary organizations preaching and practising communalism and sectarianism in the country; and

(b) if so, when ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). The Government have power to declare an association unlawful under the Unlawful Activities (Prevention) Act, 1967 only if the association seeks to bring about secession or cession. Government of Maharashtra are vigilant in regard to the activities of the Shiv Sena and appropriate action under law will be taken if there are breaches of the law. The Central Government are also in close touch with the Assam Government regarding the activities of the Lachit Sena and have advised the State Government to take all possible steps to unearth the undercover activities of this organization and to take action against persons responsible for circulating objectionable leaflets and posters.

श्री शिव चन्द्र झा : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना हूँ कि यह बात सही नहीं है कि शिव सेना, लखित सेना और दूसरी फिरकेवाराना सेनायें और जमायतें भारतीय पूंजीपतियों के पैसे से और बाहरी पैसे से बनी हैं और उन्होंने स्पष्ट रूप से अपने कार्यक्रम का, एम्ब एण्ड आर्गैजेंट्स का एलान किया है। क्या शिव सेना के संघसकों ने अपने एम्स एण्ड आर्गैजेंट्स से अवगत कराने के लिये प्रधान मंत्री से बम्बई में मुलाकात नहीं की ? यदि मुलाकात की थी तो उन्होंने

कौन से एम्ब एण्ड आर्गैजेंट्स प्रधान मंत्री के सामने रखे और उनपर प्रधान मंत्री की क्या प्रतिक्रिया हुई ?

SHRI Y. B. CHAVAN : It is a fact that the leader of Shiva Sena met the Prime Minister in Bombay and he gave her some memorandum and explained the activities of Shiva Sena. I have no information to prove whether they get funds from any particular class of people. But I have heard allegations to that effect and made publicly also.

श्री शिव चन्द्र झा : प्रधान मंत्री की उन पर क्या प्रतिक्रिया हुई—इसका उत्तर नहीं दिया गया ?

SHRI Y. B. CHAVAN : The Prime Minister, naturally, advised them that any activities which encourage regional tensions are undesirable in the national interest. She tried to impress this on them. Mostly, she gave them a hearing.

श्री शिव चन्द्र झा : मैं जानना चाहता हूँ कि इन जमायतों की कितनी कार्यवाहियाँ ऐसी हैं, जो खुराफाती कार्यवाहियाँ हैं तथा अब तक इन के कितने लोगों को कानून के मातहत ले आया गया है तथा इनकी कार्यवाहियाँ यह साबित नहीं करती हैं कि इन को बैन कर दिया जाय ? यदि नहीं, तो सरकार ने कौन सा माप बना रखा है, कौन सी सीमा बना रखी है, जहाँ पर आने के बाद सरकार इन को बिल्कुल बन्द कर देगी ?

SHRI Y. B. CHAVAN : As I said, under what law can such an association be banned. Only if such an association indulges in any activity or organised activity which will ultimately lead to secession or cession of any territory of India it can be declared unlawful. So far, nothing has been proved or claimed against Shiva Sena for secession or cession of any area. Lachit Sena, certainly, is indulging in such a propaganda. About that, we are in touch with the Assam Government and the Assam Government has taken action against certain people. Nearly 20 people have been arrested, and they are making further investigations also.

श्री तुलशी दास जाधव : ये जितनी लखित सेना या शिव सेना या दूसरी सेनायें हैं, अब्बबारों में देखने से पता लगता है कि इन सबका उद्देश्य एक है—ये अपने-अपने राज्यों में अपने ही लोगों को धंधे दिलाना चाहती हैं तथा दूसरे प्रांत के लोगों के साथ इसी आधार पर फिसाद होते हैं। जहां-जहां फिसाद होते हैं, वहां पर उन लोगों में हारमोनी पैदा हो, इस दृष्टि से सरकारी लेवल पर, सेंट्रल गवर्नमेन्ट के लेवल पर क्या कोई ऐसा विचार है कि सरकार की तरफ से या सोशल लोगों की तरफ से उस इलाके के लोगों को समझाने के लिये कोई योजना जारी करने का सरकार का विचार है?

SHRI Y. B. CHAVAN : The hon. Member wants us to start some sort of a propaganda machinery in this matter. Certainly, whenever an opportunity comes for putting forward our point of view correctly, we do it, and wherever we find that the things are wrong, we are condemning them also. It is true that one of the aspects of the Shiv Sena is to get employment for the local people, but I must say that even in order to get employment for the local people, encouraging any regional feeling is very bad. Therefore, we have condemned these activities as reactionary and harmful.

SHRI D. N. PATODIA : Is it a fact that, after the recent disturbances in Assam, the Lachet Sena has intensified its activities and is getting a little more organized and even one Minister of the Assam Government, Shri K. L. Tripathi, has been threatened in writing and has been asked to leave, and the Indians in general have been asked to leave before 6th June....

AN HON. MEMBER : Non-Assamese ?

SHRI D. N. PATODIA : Indians in general.

In that context, is it a fact, as the Home Minister has admitted that the Lachet Sena is making a deliberate propaganda in secessionist tendency, that the Central Government have made a specific request to the Assam Government to declare the Lachet Sena as an illegal organisation and ban it, but the Assam Government is reluctant to ban this organisation and is justifying the existence of this organisation ?

SHRI Y. B. CHAVAN : It is not true that the Assam Government is reluctant to

do anything which is necessary in the national interest. I have myself discussed this aspect with the Chief Minister of Assam. Naturally when he has to take a legal action, he has to take it properly. He has to get the necessary material because for declaring any organisation as unlawful, they will have to go through the judicial processes prescribed under the Act, as we have seen. Even if an organisation is declared as unlawful, it has to go before the Tribunal to prove that it is so. Naturally these aspects are being looked into. But I did not find any reluctance on the part of the Assam Government to take any lawful activity against any unlawful organisation.

SHRI D. N. PATODIA : Have they agreed to declare it as unlawful ?

MR. SPEAKER : Mr. R. K. Sinha.

SHRI R. K. SINHA : In view of the fact that this is a critical period in the history of the country, is the Government of India taking any steps to call an all-Party conference, at least of those patriotic parties which swear by loyalty to the country, so that organisations like the Lachet Sena and the Shiv Sena are turned out of the political life of the country? This question is prompted by the fact....

MR. SPEAKER : No explanation is necessary.

SHRI R. K. SINHA : .. by the fact that the Praja Socialists have an electoral alliance with the Bombay Shiv Sena in the Municipal Corporation elections....

MR. SPEAKER : He may sit down. He has asked his question.

SHRI R. K. SINHA : They talk of nationalism here but do not do it in the field.

SHRI Y. B. CHAVAN : It is a very relevant question that the hon. Member has asked. As we have explained many times on the floor of this House, a proposal is under consideration of appointing a National Integration Council where we can bring together the representatives of all political parties and important leaders of the country. It is, really speaking, in such a national forum that we can succeed in creating an atmosphere for it and in finding out some long-term solutions for it.

SHRI RANGA : They are the wrong persons to do that.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, गैर-कानूनी कार्यवाहियों को रोकने के लिए एक कानून बना है। लेकिन यह जो गतिविधियाँ राज्यों में चल रही हैं क्या केन्द्रीय सरकार ने राज्य सरकारों से इस बात की सहमति प्राप्त कर ली है कि राज्य सरकारें इस कानून के अन्तर्गत कार्यवाही करने के लिए तैयार होंगी? क्या हम यह मान कर चलें कि सभी राज्य सरकारें इस कानून को अमल में लाने के लिए तैयार हैं और इस बारे में केन्द्रीय सरकार के मन में कोई सन्देह नहीं है?

SHRI Y. B. CHAVAN : I do not think that I have got any doubts about the willingness of any State Government to cooperate in this matter. For, under the law, it is the authority of the Central Government to act. Naturally, when any activity or organisation is declared as unlawful, the State Government's cooperation to implement it will certainly be necessary. But, so far, I have not come across any unwillingness.

SHRI SONAVANE : When we are denouncing some of the nefarious activities of the Shiv Sena, are Government aware that in Bombay, the PSP has joined with the Shiv Sena.

AN HON. MEMBER : What is this question? How is it relevant?

SHRI SONAVANE : It is not for the hon. Member but it is for you, Sir, to rule it out if you think it is out of order. Are Government aware that the PSP has joined with the Shiva Sena in an alliance in connection with the elections to the municipal corporation, and if so, what is the view of the Government in respect of the PSP?

MR. SPEAKER : Does he want the hon. Minister to answer for the PSP? If the hon. Minister is prepared to answer, I have no objection.

SHRI SURENDRANATH DWIVEDY : I think the Home Minister should reply to this question whether he is going to declare the PSP unlawful!

SHRI SONAVANE : The first part of any question can be answered, namely whether the PSP has joined in an alliance with the Shiva Sena in connection with the

elections to the municipal corporation, and if so, I would like to know what the hon. Minister thinks about it.

SHRI Y. B. CHAVAN : Fortunately for me, you have answered the question.

SHRI HEM BARUA : Except banning Sena organisations of a secret and underground character, how is it possible for the Government of India to ban organisations like the Shiva Sena, the Gopal Sena, and RSS volunteer organisation etc. etc. unless they go counter to our national aspirations? Is it not a fact that the Shiva Sena has organised itself in a democratic way with an open office and with open office-bearers? Whether Government like the activities of the Shiva Sena or not is a different matter, but this is a democratic organisation, and there is no doubt about it.

SHRI Y. B. CHAVAN : The hon. Member has asked me a political question. Even if it is democratic, there can be reactionary democratic organisations also. I think the PSP has put itself in a sort of dock, and they owe an answer to the country in this particular matter.

श्री मधु लिनये : अध्यक्ष महोदय, श्री ठाकरे तो कहते हैं कि शिव सेना के नेता के नाते मैं हिटलर हूँ। फिर लोकतन्त्र कहाँ है?

SHRI SURENDRANATH DWIVEDY : The Home Minister has raised a question which requires a reply. This question has been raised by other Members also. Let it be made very clear that the PSP does not in any way help or contribute to the ideology of the Shiva Sena. What has been done is only some understanding in regard to the municipal elections. That does not amount to giving an encouragement to the Shiva Sena or the ideals for which Shiva Sena is working. (Interruptions).

MR. SPEAKER : It is only a clarification of his party's position.

SHRI HEM BARUA : What is the harm if the Shiva Sena advocates employment for the Maharashtrians?

SHRI R. K. SINHA : Why should he not organise the Lachit Sena also?

SHRI P. VENKATASUBBAIAH : May I know whether the hon. Minister has any remedy against these disastrous tendencies which have raised their heads in the country in the form of the Lachit Sena, the Shiva Sena, the Gopal Sena and the Kisan Sena...

SHRI UMANATH : And Venkatasub-
baiah Sena also.

SHRI P. VENKATASUBBAIAH : In Calicut, thousands of green-shirt volunteers paraded in the streets urging the creation of a separate Maplasthan in the name of bringing about a Muslim majority in one district. May I know whether these aspects have been brought to the notice of the Home Minister? If so, what is his reaction? Has he communicated with the State Governments concerned so as to see that all these activities are brought under control so as to conform to the law of the land?

SHRI Y. B. CHAVAN : As regards this voluntary organisation of Kerala, it was discussed once in this hon. House. A part of the issue was discussed between me and the Chief Minister. It was a matter of correspondence between him and me. In one of the processions, there were some volunteers paraded as 'Prime Minister' and 'Deputy Prime Minister' and they were shown as having been 'arrested'. This was rather an undesirable activity. I pointed this out to the Chief Minister. That is all I can say about it.

I have certain information about some sort of a parade on the streets of Calicut voicing a demand for a separate district. I cannot express any view about it.

SHRI P. VENKATASUBBAIAH : The demand was for a separate Muslim majority district.

SHRI Y. B. CHAVAN : This is a matter on which I do not want to express any opinion.

SHRI S. M. BANERJEE : I am sorry that in spite of our already having a Jal Sena, Sthal Sena and Vayu Sena, all these Senas are coming up to defend their own rights.

AN HON. MEMBER : Lal Sena.

SHRI SONAVANE : Banerjee Sena.

SHRI S. M. BANERJEE : I do not mind it.

SHRI UMANATH : Sonavane Sena.

SHRI S. M. BANERJEE : I am prepared to take Shri Sonavane in my Sena provided he leaves the Congress.

When a definite charge was made in this House by my hon. friend, Shri Umanath, that the Shiv Sena is getting

money from CIA through one of the industrialists—I do not want to mention his name which will create a furore;—although Mr. Bajaj denied it...

MR. SPEAKER : He has not only mentioned the name, but also given other details. Let him put the question.

SHRI NAMBIAR : There are several Bajajs in the country.

MR. SPEAKER : We are losing time.

SHRI S. M. BANERJEE : When in spite of the fact that the industrialist has denied it, Shri Umanath has repeated it and challenged that he is in a position to prove it, I would like to know whether the hon. Minister will investigate, or has already investigated, this affair? Is it a fact that they are getting money from CIA through this industrialist?

SHRI Y. B. CHAVAN : I have answered this question.

SHRI S. M. BANERJEE : No. Are they getting money from CIA?

MR. SPEAKER : He explained it the other day.

SHRI S. M. BANERJEE : I seek your protection. This question has been put today. If he had answered it a month ago, he has to answer it again—I have not got that much of memory. Let him say whether he has investigated this charge or will investigate it. Let him say 'yes' or 'no' to the question whether they are getting money from CIA.

SHRI Y. B. CHAVAN : I have no evidence about it.

श्री ओंकार लाल बोहरा : गृह मंत्रीजी बताएंगे क्या उनको यह सूचना मिली है कि गीहाटी के दंगों के बाद आसाम के अन्दर इस तरह के पोस्टर प्रचारित किए गए हैं जिन में कुछ विशेष जाति के लोगों से कहा गया है कि वह 30 जून के पहले पहले आसाम छोड़ दें वरना उनकी जान माल और जायदाद खतरे में पड़ जायगी? क्या इस तरह की सूचना मिली है कि गीहाटी में दंगों के बाद भी इस तरह की सिचुएशन है?

SHRI Y. B. CHAVAN : I have said such posters have appeared.

SHRI S. KANDAPPAN : Sir, the activities of the Shiv Sena in Bombay are:

under the pretext of protecting the interests of the sons of the soil. Is it not a fact that they have indulged in atrocious activities, looting the properties, particularly those of South Indian origin who have settled in Bombay? In this context, they have been clamouring that the State Government is behind all this move and they wanted the Centre to intervene and enquire into the matter. I would like to know, categorically from the Home Minister, in view of the fact that protection of the minority is their responsibility, what they have done to see that the interests of the minorities in Bombay are protected. Secondly, in view of the expressions given by responsible Congressmen that there is a genuine grievance of the sons of the soil—and it is a different soil—I would like to know whether the Government confirms the view that India is made up of different soils or it is of one soil.

SHRI Y. B. CHAVAN : The hon. Member is putting me that question; I am very glad he put that question. There is no doubt that there is only one soil in this country, and I hope he is convinced about it.

SHRI S. KANDAPPAN : The President of the TNCC is not convinced of it.

SHRI Y. B. CHAVAN : The point is, there is no use merely trying to blame everybody else. This is something very critical that is developing in our country. All of us have to look inside our hearts in this particular matter. Why start throwing stones at only Shiv Sena in Bombay? This is something where, sometimes for some small political advantage one tries to make compromises from the political point of view. I think what is more necessary in this country today is to fight regionalism, fight communalism in whatever form and wherever we find it and in whatever party we find it.

SHRI S. KANDAPPAN : My question has not been answered; what about my question about the protection of minorities?

SHRI Y. B. CHAVAN : About the minorities, I did not answer that question because I have answered many times on the floor of this House; that we are bound to protect the minority interests wherever they are. And even about Shiv Sena and about the interests of the Southerners in Bombay, I can stand guarantee personally about it. The interests of the Southerners

in Bombay will be protected in all respects. In fact, even today, large numbers of families are coming to Bombay seeking employment.

SHRI SHANTILAL SHAH : With reference to Shiv Sena, is it not true that in a democratic society it is an ugly effervescence which ought to be allowed to work itself out in due course of time? But as far as the banning is concerned, there is a fundamental right of association and no action can be taken about it. I also understand that the Communist stand against the Shiv Sena is mainly because the Shiv Sena is fighting them in their own den and with the weapons they have been using. If Shri Umanath has got any evidence let him place it before the Speaker and let him show if there is a *prima facie* case. Then, we can ask the Government to go into it. These allegations would not do. I do not belong to the community of the Shiv Sena. The Shiv Sena does operate in my constituency and I know some of those things are wrong. But to ban them would be equally wrong.

MR. SPEAKER : Will you kindly resume your seat? It is not a debate.

SHRI SHANTILAL SHAH : The Maharashtra Government could take adequate action wherever there is breach of the law.

MR. SPEAKER : I think the Minister can take care of himself. (*Interruption*)

SHRI S. KANDAPPAN : Even the Congressmen are protecting the interests of the Shiv Sena.

SHRI SHANTILAL SHAH : I have been opposing the Shiv Sena.

श्री रवि राय : अध्यक्ष महोदय, चूंकि असम के मुख्यमंत्री चालिहा साहब के बारे में भी यह शिकायत है कि वह लचित सेना को समर्थन दे रहे हैं तो क्या गृह मंत्री महोदय कृपा करके बतलायेंगे कि वह खुद भारत सरकार की ओर से कुछ लोगों को भेजेंगे, कुछ व्यक्तियों या अफसरों को यह जांच करने के लिए भेजेंगे कि यह लचित सेना वहां पर क्या कर रही है?

उसके साथ साथ मेरा दूसरा सवाल है कि क्या इस लचित सेना के पीछे अचरीकी या चीनी सरकार का भी समर्थन है और उनसे

रूपया, पैसा आदि आ रहा है? मंत्री महोदय इन दोनों सवालों के उत्तर दें।

SHRI Y. B. CHAVAN : As far as the question of finding out facts is concerned, the Assam Government is giving us full cooperation. As far as the intervention by other countries in Assam is concerned at least I have no evidence about American intervention. But as I have said earlier, in the north-eastern region, Pakistan and China are naturally interested in any divisive activities that start in that part of the country.

श्री रवि राय : अध्यक्ष महोदय, मेरे एक सवाल का जवाब नहीं आया है। मैं आप का प्रोटेक्शन चाहता हूँ। मैंने सवाल किया था कि क्या केन्द्रीय सरकार की ओर से कोई आदमी या अफसर वहाँ लचित सेना की ऐक्टिविटीज के बारे में जांच पड़ताल करने के लिए भेजेंगे? इस सवाल का मंत्री महोदय ने कोई जवाब नहीं दिया है।

SHRI Y. B. CHAVAN : I do not want to answer that question.

श्री मधु लिमये : अध्यक्ष महोदय, यह क्या उद्दंडता है? मुझे इस पर सख्त ऐतराज है। किस नियम के अन्दर, किस प्रणाली के अन्दर यह कहते हैं कि मैं जवाब नहीं देना चाहता हूँ? अध्यक्ष महोदय, हम यह बर्दाश्त नहीं करेंगे। आप हमारे अधिकारों के रक्षक हैं। इस तरह कहने का उनको अधिकार नहीं है। जब से यह गृह मंत्री बने हैं तब से उद्दंडता से बोलने लगे हैं। जब यह सुरक्षा मंत्री थे तब इस तरह से नहीं बोलते थे। हम अपने अधिकारों के बारे में आप का संरक्षण चाहते हैं।

SHRI S. KANDAPPAN : It is the right of the House to get an answer.

MR. SPEAKER : If there is anything of a secret nature which it is not proper for you to reveal, it is all right. But the question is, is there any central representative who is watching these things? That can be answered.

SHRI Y. B. CHAVAN : When I said "I do not want to answer this question" that does not mean I do not desire to give information to the House. But in this matter, it is common knowledge that we

have got arrangements to find out what is happening in other parts of the country.

श्री मधु लिमये : ऐसा ही उस समय कह सकते थे।

श्री यशवन्त राव चव्हाण : मेरी मंशा तो यही थी आप समझे नहीं।

श्री मधु लिमये : दरअसल गृह मंत्री बनने के बाद आपके तरीके में फर्क आया है। आप जैसे पहले जवाब दिया करते थे वैसे ही अब भी दिया करें।

श्री शिव नारायण : मैं होम मिनिस्टर साहब से जानना चाहता हूँ कि उन्होंने मुल्क के अन्दर ला एण्ड आर्डर मेन्टेन करने का उचित प्रबन्ध किया है या नहीं?

श्री यशवन्त राव चव्हाण : जी कर रखा है।

SHRI TENNETI VISWANATHAM : The Home Minister was good enough to say that he totally disapproves of the activities of Shiv Sena and its recent developments. But is he aware that notices are being sent to South Indian houses in Dadar and Matunga that they should quit Bombay?

SHRI Y. B. CHAVAN : Such a thing was brought to my notice about a few months ago and I had particularly drawn the attention of the local police and the State Government to it.

श्री कांबले : मैं सरकार से जानना चाहता हूँ कि क्या शिव सेना ने कोई ऐसा राष्ट्रविरोधी कार्य किया है जैसे कि असम की लचित सेना ने राष्ट्रीय ध्वज जलाने और अपने संविधान का अपमान करने सम्बन्धी कार्य किये हैं और जिस तरीके से मद्रास में श्री कुछ लोगों ने संविधान व राष्ट्रीय ध्वज का अपमान किया है? क्या शिव सेना द्वारा इस तरह के राष्ट्रविरोधी कार्य हुए हैं जिसके लिए कि कुछ सभासद उस पर पाबन्दी लगाने की बात कर रहे हैं?

SHRI Y. B. CHAVAN : No, Sir; no such activities are resorted to by the Shiv Sena.

SHRI UMANATH : The hon. Minister asserted that even while regionalism is

being fought the minorities are being protected. Shri Shantilal Shah also said that if Shri Umanath has got any evidence that may be placed before the Minister. After myself and Shri Krishnamoorthi went to Bombay and concretely investigated the matter, both of us have jointly prepared a memorandum giving the details about instances of recent origin whereby the question of feeling of insecurity with regard to property of linguistic minorities in Bombay was being raised. This was submitted to the Prime Minister in person and also to the Home Minister. Last time the Home Minister said that it has been forwarded to the Government of Maharashtra. I would like to know from the Home Minister whether any action has been taken by the Government of Maharashtra after sending that memorandum from the Central Government. If so, after the Home Minister forwarded that memorandum to the Government of Maharashtra, may I know whether the Home Minister has received any information about the concrete action taken on that by the Government of Maharashtra? If no information has been received—it is already six months, may I take it that this is an expression of non-co-operation on the part of the Government of Maharashtra in so far as putting down this activity is concerned?

SHRI Y. B. CHAVAN : No, Sir. The Memorandum that was submitted by these two hon. Members was forwarded to the Government of Maharashtra. I have had an occasion to discuss this particular matter with the representatives of the State Government. Wherever, there were some sort of vague allegations, naturally, they could not be gone into, but specific issues that were mentioned about certain incidents were investigated by the police.

SHRI UMANATH : Sir, he said that the specific issues were investigated and also that he discussed the matter with them. I want to know what action was taken.

SHRI NAMBIAR : What is the result of the investigation?

SHRI Y. B. CHAVAN : Naturally, I will have to go into the details. At the present moment I have not got the details, but I think wherever they found evidence as a result of investigation some persons were prosecuted.

श्री बा० ना० चार्णव : क्या यह सत्य नहीं है कि ऐसे संगठन या संस्थायें जिनसे पृथक्ता की भावनाओं को बढ़ावा मिलता है, चाहे वह साम्प्रदायिकता के आधार पर हों या भाषाओं के आधार पर हों, हमारी राष्ट्रीय और भावनात्मक एकता के लिये बाधक हैं? यदि हैं, तो ऐसी कार्रवाइयों को रोकने के लिये सरकार क्या काम कर रही है?

SHRI Y. B. CHAVAN : As I said, Sir, this is a general question, and I think in the course of my replies I have even indicated the line of action as far as the Government is concerned.

SHRI RANGA : In view of the fact that there can be only one *sena* for the whole country and we associate with that word, with that conception of *sena*, various responsibilities for protecting the territorial integrity of our country and maintaining internal peace and so on, have the Government considered or, if not, would they consider, the advisability of preventing or banning any organisation calling itself '*sena*'?

SHRI Y. B. CHAVAN : I think this is quite a new suggestion that the hon. Member has made. I can certainly express the concern on behalf of Government in this particular matter, the way these voluntary organisations are coming up. One peculiar problem one has to face is, there are certain voluntary organisations which have not got any military aspect in them.

SHRI RANGA : They can have any other name.

SHRI Y. B. CHAVAN : Naturally, we will have to go very carefully into this aspect. This is a new suggestion that has been made and I will have it examined.

SOME HON. MEMBERS raise—

MR. SPEAKER : We have already spent 35 minutes on this. Each hon. Member says that he may be allowed to put a question as if I can ignore others. I try to see that every party's view is represented. As I said, we have spent 35 minutes on one question as if other questions are not at all important. Therefore, hon. Members should not misunderstand me if I go to the next question.

Next question.

(*Re: S. Q. 510, and 522*)

SHRI NABIAR : Sir, along with Q. No. 510, Q. No. 516 also may be answered.

MR. SPEAKER : Yes. Q. No. 522 also.

JOBLESS ENGINEERS

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*510. SHRI GANESH GHOSH :

SHRI N. K. P. SALVE :

SHRI O. P. TYAGI :

SHRI P. GOPALAN :

SHRI S. M. BANERJEE :

SHRIMATI SUSEELA GOPALAN :

SHRI JUGAL MONDAL :

SHRI BHOGENDRA JHA :

SHRI NITIRAJ SINGH CHAUDHARY :

SHRI LAKHAN LAL KAPOOR :

SHRI BENI SHANKER SHARMA :

Will the Minister of EDUCATION be pleased to state :

(a) whether Government have considered any plan to provide jobs to jobless engineers;

(b) if so, the details of the plan and when it is likely to be implemented;

(c) whether any initiative has been taken to convene a meeting of all the concerned authorities to explore the possibilities of creating more employment potentialities for unemployed engineers; and

(d) if so, what progress has been made in this direction ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) to (d). The Central Government in consultation with the Planning Commission is devising ways and means to increase employment opportunities for engineering graduates and diploma holders. To this end, the Planning Commission is holding detailed discussions with various Ministries and organisations in charge of development projects. A detailed plan for creating greater employment opportunities is being formulated.

SHRI GANESH GHOSH : Perhaps the Central Government know that governments both at the Centre and in the States execute works also through the employment of contractors. It is also known to the Government that many factories in our

country do not employ engineers for jobs which require the services of expert engineers. In view of the great unemployment position of the engineers in our country, is the Minister prepared to ask the Government for extension of construction projects departmentally and also make it compulsory for all factories to employ qualified engineers ?

DR. TRIGUNA SEN : These two view points were discussed by the Planning Commission. It has been suggested that (a) all contractors must appoint qualified engineers and (b) any work up to Rs. 25 lakhs must be entrusted to engineers. We have also studied the problem of employing engineers in small factories. It requires a modification in the Factories Act. We will do it, because we have accepted the principle.

SHRI GANESH GHOSH : Recently, the unemployed engineers submitted a memorandum to the Government requesting them to create a pool of unemployed engineers. Is the Government prepared to concede this demand ? Secondly, would they consider the desirability of giving some allowances to the engineers until they get some employment ?

DR. TRIGUNA SEN : I think that the House would like to know the various ways and means that we have considered. If you will kindly permit, I can give the details.

MR. SPEAKER : He need not read the whole report. He can give a short reply to the question. If there is a full report, it may be placed on the Table of the House.

DR. TRIGUNA SEN : It is not final; it is under discussion. The Planning Commission convened a meeting of all the Ministries and other organisations and suggested various measures to be adopted to meet the requirements. The intake in the technical institutions should be regulated in relation to the capacity of institutions to provide quality education. The procedures both in public and private sector undertakings should be streamlined and speeded up. The Central and State Governments should expedite the recruitment of engineers to unfilled vacancies on a priority basis. Since there is a large number of posts in the army and Military Engineering Service—several thousands, I am told—under the compulsory liability